GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4507 ANSWERED ON FRIDAY, AUGUST 12, 2016/ SHRAVANA 21, 1938 (SAKA)

DONATION TO NATIONAL FUND

QUESTION

4507. SHRI SANJAY KAKA PATIL:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) the salient features of the Companies (Donations to National Funds) Act, 1951 under which a company can contribute as donation;

(b) the details of National Funds recognized for the purpose of donations under the Act;

(c) the nature of contributions the Government receives under the Act; and

(d) the details of the companies which have contributed under the Act during each of the last three years and the current year, fund-wise?

ANSWER

THE MINISTER OF STATE(SHRI ARJUN RAM MEGHWAL)IN THE MINISTRY OF CORPORATE AFFAIRS(श्री अर्जुन राम मेघवाल)कारपोरेट कार्य मंत्रालय में राज्य मंत्री(श्री अर्जुन राम प्रेष्ठ कार्य मंत्री

(a) to (d):- Companies (Donations to National Funds) Act, 1951 empowers a company to make donations to the Gandhi National Memorial Fund or the Sardar Vallabhbhai National Memorial Fund, or to any other Fund established for a charitable purpose, which by reason of its national importance has been approved by the Central Government. However, this Ministry does not maintain the data with regard to contributions made by the companies.

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